

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/91(KB)2023
IA(I.B.C)/932(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	ASSETS CARE & RECONSTRUCTION ENTERPRISELIMITED VS ANKIT METAL & POWER LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Soorjya Ganguli,Adv.] For the Financial Creditor /Applicant
Ms.Kiran Sharma,Adv.]
Ms.Akshita Bohra,Adv.]

O R D E R

1. Ld.Counsel for the Financial Creditor present.

2. IA(I.B.C)/932(KB)2024-

- i. It is stated by the Ld.Counsel for the Financial Creditor that the Corporate Debtor has already been admitted into CIRP .
- ii. Accordingly, IA is disposed of as infructuous.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**